

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 1493.  
TO BE ANSWERED ON TUESDAY, THE 29<sup>TH</sup> JULY, 2025.**

**EASE OF DOING BUSINESS**

**1493. SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government has undertaken any scheme/initiatives to increase the ease of doing business in India, especially in rural and under-developed areas;
- (b) if so, the details thereof including the list of such schemes/initiatives, status of implementation and funding allocated, released and utilised during the last three years, State-wise manner, including Andhra Pradesh;
- (c) the total number of major business corporations who have invested in India due to improvement in the ease of doing business during the last five years, State-wise including Andhra Pradesh; and
- (d) whether the Government has any proposal to introduce any schemes/initiatives to help States to increase the ease of doing business in India especially in rural and under-developed areas, if so, the details thereof , State-wise and if not, reasons therefor?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

- (a) to (d):** Since, year 2014, the Government of India has actively engaged in improving the Ease of Doing Business environment in the entire country including Andhra Pradesh. To enhance the business atmosphere in India, attract investments, stimulate economic growth and to foster a regulatory framework that is business- friendly, Central Government has taken several initiatives under the Ease of Doing Business initiative which includes Business Reform Action Plan (BRAP), the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens.

Under, the Regulatory Compliance Burden (RCB) initiative DPIIT works with various Ministries, Departments, and States/UTs to reduce the compliance burden on citizens and businesses. The goal is to enhance Ease of Doing Business and Ease of Living through four key strategies: Simplification of procedures, Rationalization of laws, Digitization of processes, and Decriminalization of minor offences. Regulatory Compliance (RC) Portal has been developed for tracking action taken by Ministries/ Departments and States/UTs to reduce compliance burden. Through active self-assessment initiatives, over 45,000 compliances have been reduced. Among these, 15,898 were simplified, 22,264 digitized, 4,023 decriminalized, and 2,909 redundant compliances eliminated.

BRAP initiative has been launched in 2014 by the Department for Promotion of Industry and Internal Trade (DPIIT), this aims to reduce obstacles and make clearance and regulatory processes more transparent and efficient, thereby cutting down on time and costs for businesses. States are assessed based on evidence and user feedback, ensuring that reforms are effective. So far, six editions of BRAP (2015, 2016, 2017-18, 2019, 2020, and 2022) have been completed, and States/UTs have been assessed. The seventh edition, BRAP 2024, is currently in progress.

To facilitate a single interface for investors, the Department has promoted the adoption of Single Window Systems (SWS) by States and Union Territories. As of the latest assessment, 30 States and UTs have functional Single Window Systems. These digital platforms serve as a single touch point for investors to apply for approvals, track applications, access regulatory information, and fulfil compliance obligations.

The implementation of the SWS has helped reduce physical interface, ensure transparency, and expedite service delivery. The system is aligned with the National Single Window System (NSWS) through API integration and is designed to provide seamless data exchange and lifecycle tracking of applications. DPIIT has issued a detailed guidebook for States outlining essential modules, technology architecture, assessment methodology, and implementation templates to ensure standardization and interoperability.

To enhance Ease of Living and Ease of Doing Business, the Central Government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts administered by 19 Ministries/Departments. To further improve ease of doing business and ease of living, DPIIT has undertaken an analysis of various criminal provisions (including both major and minor offences) across multiple acts under the Jan Vishwas 2.0 initiative.

Under, EoDB rankings published by World Bank Group as Doing Business Report, India' ranking has improved by 79 ranks in about 5 years. Last ranking was published in 2019 when India stood at 63; which was 142nd in 2014. Now, World Bank Group has now done away with Doing Business Report and has now formulated international benchmarking project called Business Ready (B-Ready) to assess the business and investment climate of economies worldwide. B-READY aims to improve the business environment for private sector development in each economy around the world. Ease of Doing Business to reduce regulatory burden on businesses are also in line with B-Ready project.

Ease of Doing Business initiatives are meant for the entire country, including rural and under-developed areas. Andhra Pradesh is one among the first states in the country to complete integration both forward & reverse integration of the Andhra Pradesh Single Desk Portal with NSWS. The integrated portal enables applicant to avail state and central services through one portal.

Data on the total number of major business corporations who have invested in India due to improvement in the ease of doing business is not maintained by the Department. However, details of 10 major foreign collaborators which have invested in India in last five financial years is attached at Annexure I and details of total FDI inflow (In USD Million) in last five financial years is attached at Annexure II

## Annexure I

**Annexure referred to in reply to the Lok Sabha Unstarred question no. 1493 for 29th July, 2025 regarding Ease of Doing Business**

Details of 10 Major Foreign Collaborators which have invested in India in last five financial years

<b>Sr. No.</b>	<b>Name of Foreign Collaborator</b>
1	Jaadhu Holdings LLC
2	Google International LLC
3	ROBERT BOSCH INTERNATIONALE BETEILIGUNGEN
4	Public Investment Fund
5	MIC Redwood 1 RSC Limited
6	Microsoft Corporation
7	Harmonia Trade and Investment Ltd
8	Omicron Asia Holdings II Pte. Ltd.
9	VEPF VII AIV I LP
10	Platinum Owl C 2018 RSC Limited (acting in its capacity as the trustee of Platinum Jasmine A 2018 Trust)

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**Annexure II****Annexure referred to in reply to the Lok Sabha Unstarred question no. 1493 for 29th July, 2025 regarding Ease of Doing Business**

Details of total FDI inflow (In USD Million) in India in last five financial years

<b>S. No.</b>	<b>Financial Year (April – March)</b>	<b>Total FDI inflow (In USD Million)</b>
1	2020-21	81,973
2	2021-22	84,835
3	2022-23	71,355
4	2023-24	71,279
5	2024-25	81,043

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